

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

Excise Appeal No. 50797 of 2019 [DB]

[Arising out of Order-in-Original No.ALW-EXCUS-000-COM-037-18-19 dated 11.01.2019 passed by the Commissioner of CGST, Alwar]

M/s.Decotouch Paints Limited

...Appellant

G1/561, M.I. Area, Alwar
(Rajasthan)

VERSUS

Commissioner of Central Excise

...Respondent

Central Goods & Service Tax Bhawan
A-Block, Surya Nagar,
ALWAR -301001.

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Amit Gautam, Director of

M/s.Decotouch Paints Limited

...Appellant

G1/561, M.I. Area, Alwar
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VERSUS

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Central Goods & Service Tax
A - Block, Surya Nagar,
ALWAR -301001.

APPEARANCE:

Shri R.Krishnan, Advocate for the Appellant

Shri Rakesh Aggarwal, Authorised Representative for the Respondent

Coram:

HON'BLE MRS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR.P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION : 21 OCTOBER, 2021

FINAL ORDER No. 51889-51890/2021

SULEKHA BEEVI C.S.:

The learned Counsel Shri R. Krishnan appearing for the appellant submitted that the appellant has opted for the SVLDRS Scheme and that they have been issued a Discharge Certificate. Accordingly, the appeal is **dismissed as withdrawn**.

[Dictated and pronounced in the open Court]

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

Anita